

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

Wednesday this the 25th day of April, 2001

O.A.No376/2001

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

1. S.Rajan, Office Clerk A,
S.C.No.25423, CMS-Purchase
VSSC, Vattiyoorkavu PO
Thiruvananthapuram.
2. E.Abubekkar, Office Clerk A
SC No.20267, FRS/VSSC
Thiruvananthapuram.
3. J.Christeena
Office Clerk A, Purchase Section
RFF, PSD/VSSC, Thiruvananthapuram.
4. Jessy M.M. Office Clerk A
SC No.22376,
AVN/STS
VSSC, Thiruvananthapuram.
5. Alcysious Fernandez J
Office Clerk A, SC No.20197
METF/TERLS, VSSC
Thiruvananthapuram.
6. K.Muraleedharan
Office Clerk A SC No.23629
MEE Stores, RFF Area,
VSSC Thiruvananthapuram.
7. T.J.Lawrence, Office Clerk A
SC No.23285,
EMD/HLS, VSSC
Thiruvananthapuram.
8. G.Haridasan,
Office Clerk B (Officiating)
SC No.22036
VSSC Accounts, VSSC
Thiruvananthapuram.Applicants
(By Advocate Mr.Vishnu S.Chempazhanthiyil)

V.

1. Vikram Sarabhai Space Centre,
represented by its Director,
Indian Space Research Organisation,
Thiruvananthapuram.22.
2. Chairman, Indian Space Research Organisation,
and Secretary, Department of Space,
Government of India,
Bangalore.94.
3. Union of India represented by its
Secretary, Department of Space,
Bangalore.94.Respondents
(By Advocate Mr. CN Radhakrishnan)

contd....

The application having been heard on 25.4.2001, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The grievance of the applicants is that even after the expiry of the period of 12 years of their appointment as Office Clerks they have not been given the benefit of Assured Career Progression (ACP for short) under the scheme evolved by Office Memorandum dated 15.9.99 and that their representations in this regard are pending. The applicants have therefore, filed this application for a declaration that they are entitled to the benefit of ACP (A1) on completion of 12 years of service as Office Assistants A and for a direction to the respondents to consider the applicants for the benefit of ACP. It is inter alia prayed that the Ist respondent may be directed to consider and pass orders on Annexure.A6 series representations.

2. When the matter came up for admission, Shri CN Radhakrishnan took notice for the respondents. Learned counsel appearing on his behalf submitted that the application may be disposed of directing the Ist respondent to consider the representations (A6 series) made by the applicants and to give them appropriate replies within a reasonable time.

3. In the light of the above submission of the learned counsel appearing for the respondents the application is disposed of directing the Ist respondent to consider Annexure.A6 series representations made by the applicants and to give them appropriate replies within a period of two months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 25th day of April, 2001


T.N.T. NAYAR
ADMINISTRATIVE MEMBER

(s)


A.V. HARIDASAN
VICE CHAIRMAN

List of annexures referred to:

Annexure.A1:True copy of office Memorandum
No.VSSC/PGA/CDS/22(190) dated
15.9.99 of the Ist respondent.

Annexure.A6: True copy of the
representation dated 28.2.2001 to the Ist
respondent.

Annexure.A6(a):True copy of the
representation dated 26.2.2001 to the Ist
respondent.

Annexure.A6(b) True copy of the
representation dated 26.2.2001 to the ist
respondent.

Annexure.A6(c) True copy of the
representation dated 28.2.2001 to the ist
respondent.

Annexure.A6(d) True copy of the
representation dated 26.2.2001 to the ist
respondent.

Annexure.A6(e)True copy of the
representation dated 27.2.2001 to the Ist
respondent.

Annexure.A6(f)True copy of the
representation dated 1.3.2001 to the Ist
respondent.

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